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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 24<sup>th</sup> April, 2026*

+ CRL.M.C. 3139/2026

MANJEET SINGH @ RINKU & ORS.

.....Petitioners

Through: Mr. Dinesh Kumar Madesiya, Mr. Shivam and Mr. Sonu Jha, Advocates.

versus

THE STATE NCT OF DELHI AND ANR

.....Respondent

Through: Mr. Sunil Kumar Gautam, APP for the State.

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+ CRL.M.C. 3165/2026

BALJEET SINGH @ AMAN & ORS.

.....Petitioners

Through: Ms. Yashvi Garg, Ms. Alka Pruthi, Mr. Ashu Kumar, Mr. Rishabh Gupta, Mr. Manmohan Jha and Mr. Jai Subhash Thakur, Advocates.

versus

THE STATE GOVT. OF NCT OF DELHI AND ORS.

.....Respondent

Through: Mr. Sunil Kumar Gautam, APP for the State.

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Both these petitions, being connected, are taken up together.
2. As far as FIR No. 502/2025 is concerned, it is based on the complaint



lodged by respondent No.2, mentioned as 'Survivor H', presently, a student of 7<sup>th</sup> class, who claimed that her relatives had come to their house in connection with some marriage and at about 9:30 PM, when she, her sister and children of her *bua* (paternal aunt) were playing and making noise, their neighbour started abusing. So much so, they all entered their house and touched them inappropriately and thereafter, fled away while throwing *red chilli powder* in their eyes. When her mother and other elders returned back, they were informed that about the abovesaid incident and accordingly, the abovesaid FIR was registered against the concerned accused persons i.e. Sh. Baljeet Singh, L.M (name withheld) and Dilkhush. CRL.M.C. 3165/2026 pertains to the abovesaid FIR and all the petitioners therein seek its quashing as the matter has been amicably settled.

3. In the cross FIR i.e. 504/2025, the concerned complainant i.e. L.M. alleged that at about 9:30 PM, their neighbours entered their house and touched her inappropriately and used obscene words and also assaulted her and her other family members. The accused persons in the abovesaid FIR are Sh. Manjeet Singh @ Rinku, Smt. Neetu Kaur, Sh. Manoj Kumar and Smt. Surmista.

4. All the parties are present in Court and have been duly identified by their respective counsel and I.O.

5. The *Memorandum of Understanding* (MoU) dated 13.12.2025 has been placed on record which is duly signed by both the parties. It is mentioned in the MoU that due to some temperamental issues, there was heated argument between the parties and with the intervention of family members and friends, both the sides have amicably decided to settle all their disputes.

6. When asked, complainants in both the cases submitted that they have



entered into the abovesaid settlement voluntarily, without any pressure, coercion, threat or influence from any corner whatsoever. They submit that in order to maintain complete harmony in the neighbourhood and to live peacefully in the locality, they have decided to settle all their disputes. They also submit that settlement is voluntarily in nature and also assure that there would not be any repetition of such act in future.

7. The charge-sheet has, reportedly, been filed in both the matters.

8. In *Narinder Singh & Ors. vs. State of Punjab & Anr.*, (2014) 6 SCC 466, the Apex Court observed that proceedings, even in non-compoundable cases, can be quashed on the basis of settlement provided that the Court is satisfied that there was no meaningful purpose in continuing with the proceedings, and that the scope of conviction was remote and bleak. Reference be made to *Gian Singh v. State of Punjab & Anr.* (2012) 10 SCC 303.

9. Keeping in the mind the facts mentioned in the MoU and the assurance given by the parties, this Court deems it appropriate to quash the FIRs in question in order to ensure that there is no further dispute in the neighbourhood

10. Consequently, to secure the ends of justice, FIR Nos. 502/2025 under Sections 74/75(2)/76 BNS (corresponding Sections 354/354A/354B IPC) and Section 10 of Protection of Children from Sexual Offences Act and FIR No.504/2023 under Sections 115(2)/126(2)/74/75/3(5) BNS (corresponding Sections 323/341/354/354A/34 IPC), both dated 03.11.2025 and registered at Police Station Rohini, Delhi, along with all consequential proceedings emanating therefrom, are hereby, quashed. Original affidavits of the parties, copies of which have been placed before this Court, shall be submitted before



the learned Trial Court within four weeks.

11. The petitions stand disposed of in aforesaid terms
12. Pending applications also stand disposed of.

**(MANOJ JAIN)**  
**JUDGE**

**APRIL 24, 2026/LP/sa**